

(b) A programme of discussions at the headquarters of each State between teams of officers from the Planning Commission and Central Ministries and the representatives of State Governments has been arranged. The discussions will conclude by the end of January, 1957.

REDUCTION IN THE RATE OF RAILWAY FREIGHT ON THE GOODS OF THE ALL-INDIA HANDICRAFT BOARD

241. SHRI M. VALIULLA: Will the Minister for RAILWAYS be pleased to state:

(a) whether the All-India Handicraft Board has made any representation to Government for a reduction of 50 per cent. in the rate of railway freight on the goods produced by the Board; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI SHAH NAWAZ KHAN): (a) Yes.

(b) The matter is under consideration.

DEVELOPMENT OF AYACUT IN TUNGABHADRA PROJECT

242. SHRI M. VALIULLA: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the development of Ayacut in the Tungabhadra Project is behind schedule;

(b) if so, whether any assistance in this connection was sought for by the participating States from the Centre; and

(c) if the reply to part (b) above be in the affirmative, what was the assistance provided?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) The development has not been as rapid as was expected.

(b) and (c). The Government of India sanctioned the following loans during the year 1955-56 for the

development of Ayacut under the Tungabhadra Project:—

Andhra	...	Rs. 50 lakhs.
Mysore	...	Rs. 25 lakhs.
Hyderabad	..	Rs. 27 lakhs.

नगर सीमाओं के अन्दर शव-संस्कार

२४३. श्री नवाब सिंह चौहान : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या सरकार को सूचना है कि दिल्ली और अन्य केन्द्र प्रशासित क्षेत्रों की नगर-सीमाओं के अंदर मृतक गाड़े व जलाये जाते हैं ; और

(ख) यदि ऐसा है, तो सरकार इस संबंध में क्या कार्यवाही करने का विचार कर रही है ?

†[DISPOSAL OF DEAD BODIES WITHIN CITY LIMITS]

243. SHRI NAWAB SINGH CHAUHAN: Will the Minister for HEALTH be pleased to state:

(a) whether Government are aware that dead bodies are being buried and burnt within the city limits of Delhi and other cities in the Union Territories; and

(b) if so, what action Government propose to take in the matter?

स्वास्थ्य मंत्री (राजकुमारी अमृत कौर):

(क) व (ख). इस बारे में सूचना एकत्र की जा रही है और उसके मिलने पर उचित कार्यवाही की जायेगी।

†[THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) and (b). Information is being collected and on its receipt such action as may be deemed necessary will be taken.]

RAILWAY OFFICERS ON DEPUTATION TO OTHER MINISTRIES AND DEPARTMENTS

244. SHRI R. P. TAMTA: Will the Minister for RAILWAYS be pleased to state:

(a) the number and names of Class I Officers of the following Railway

Services at present on deputation to the various Ministries and Departments of the Government of India--

- (i) Transportation (Traffic) and Commercial Department Establishment;
- (ii) Personnel Services; and
- (iii) Accounts Service; and

(b) what is the present period of deputation in each case?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI SHAH NAWAZ KHAN): (a) and (b). A statement is attached. [See Appendix XV. Annexure No. 102.]

PAPERS LAID ON THE TABLE

PROCLAMATION ISSUED BY THE PRESIDENT REGARDING INDIA'S RIGHT TO REGULATE FISHING

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EXTERNAL AFFAIRS: (SHRIMATI LAKSHMI MENON): Sir, on behalf of Shri Anil K. Chanda I beg to lay on the Table a copy of the Proclamation issued by the President on the 29th November, 1956 relating to India's right to regulate fishing and fisheries in the high seas adjacent to its territorial waters. [Placed in Library. See No. S-594/56]

DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1956

SHRIMATI LAKSHMI MENON: Sir, on behalf of Shri C. C. Biswas, I beg to lay on the Table a copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1956.

ALLOTMENT OF TIME FOR THE CONSIDERATION OF APPROPRIATION BILLS

MR. CHAIRMAN: I have to inform Members that under Rule 162(2) of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I have allotted two hours and thirty minutes for the completion of all stages involved in the consideration and return of the following Bills, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills:

- (1) The Appropriation (No. 5) Bill, 1956.
- (2) The Appropriation (Railways) No. 6 Bill, 1956.
- (3) The Appropriation (Railways) No. 7 Bill, 1956.

SHRI B. C. GHOSE: Sir, may I ask this? You have allotted 2½ hours for Nos. 5, 6 and 7. How are they to be divided?

MR. CHAIRMAN: One hour for this, one hour for the Railways and half-an-hour for the last one.

SHRI B. C. GHOSE: It should be a little more than one hour for this.

MR. CHAIRMAN: Let us see.

MESSAGE FROM THE LOK SABHA

THE CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL, 1956

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Central Excises and Salt (Second Amendment) Bill, 1956, as passed by Lok Sabha at its sitting held on the 19th December, 1956.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

I lay the Bill on the Table.